



2026:AHC:25676

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1686 of 2026

Bakheru Yadav

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

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|                           |   |                                             |
|---------------------------|---|---------------------------------------------|
| Counsel for Petitioner(s) | : | Rudra Pratap Shukla, Sudhanshu Kumar Mishra |
| Counsel for Respondent(s) | : | C.S.C.                                      |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri Sudhanshu Kumar Mishra, learned counsel for the writ petitioner and Sri Vipin Kumar, learned State Law Officer for the State.
2. The case of the writ petitioner is that the writ petitioner was employed as Daily Wage Work Charge employee on 01.07.1991 and thereafter he was accorded temporary status and confirmed on 26.11.2011. He superannuated on 31.07.2025, but he was not accorded pensionary benefits.
3. Learned State Law Officer on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.3.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

**February 5, 2026**

N.S.Rathour

**(Vikas Budhwar,J.)**